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IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

REVIEW PETITION (CRL.)NO. 395 OF 2014
IN
CRIMINAL APPEAL NO.2227 OF 2010

SURENDRA KOLI

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.
)

Respondent(s)

O R D E R

Application for stay of execution is rejected.

There is a delay of 1153 days in filing the

Review

which has not been satisfactorily explained.

Petition
Even

otherwise,
the

we have gone through the Review Petition and

connected papers.

We see no reason to interfere with the order

impugned. The Review Petition is, therefore, dismissed both on the

ground of delay as well as on merits.

..J.

.....

(H.L. DA

TTU)

..J.

.....

(ANIL R. D

AVE)

New Delhi;
July 24, 2014

Signature Not Verified

Digitally signed by
Ramana Venkata Ganti
Date: 2014.07.24
17:24:43 IST
Reason:
CHAMBER MATTER

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

R.P.(Cr1.) No. 395/2014 In Cr1.A. No. 2227/2010

SURENDRRA KOLI

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.
(with office report)

Respondent(s)

Date : 24/07/2014 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE ANIL R. DAVE

By Circulation

UPON perusing papers the Court made the following
O R D E R

Application for stay of execution is rejected.

The Review Petition is dismissed on the ground of delay
as well as on merits, in terms of the signed order.

(G.V.Ramana)
Court Master

(Signed order is placed on the file)

(Vinod Kulvi)
Asstt.Registrar